



**DELHI HIGH COURT MEDIATION AND CONCILIATION CENTRE**  
**HIGH COURT OF DELHI, SHER SHAH ROAD, NEW DELHI**

Dated: 12.03.2026

**NOTICE**

The Overseeing Committee of Delhi High Court Mediation and Conciliation Centre (*Samadhan*) invites 'Online' applications from eligible and interested Senior Advocates / Advocates to participate as a trainee in an ***Introductory Mediation Training (Part-I)***, proposed to be held tentatively from 10<sup>th</sup> April, 2026 to 12<sup>th</sup> April, 2026.

The eligibility criteria for participating as a trainee in the said training programme is as under:-

- (i) The applicant should be an Advocate with minimum **8 Years** of standing as an Advocate.
- (ii) The applicant should be a member of Delhi High Court Bar Association, and not in arrears of subscription.
- (iii) The applicant should have at least 06 appearances in 06 different matters during the last 06 months before the High Court of Delhi.

**Important instructions for the Applicants**

1. The date for the eligibility of a candidate will be the date of this Notice.
2. Interested Advocates, who fulfill the eligibility criteria mentioned above, may submit their applications through the **Google Form** link provided below. Applications submitted through any other mode shall not be entertained at all.  
<https://forms.gle/rHi47jzXudeTkEzAA>
3. Interested Senior Advocates, who fulfill the eligibility criteria mentioned above, may submit their applications through the **Google Form** link provided below. Applications submitted through any other mode shall not be entertained at all.  
<https://forms.gle/xRr1jvE8ib5tVdNk7>
4. Candidates would be required to provide/upload following information/ documents along with their application:
  - (a) Certificate of Enrolment with Bar Council of Delhi.
  - (b) Membership Number of Delhi High Court Bar Association.
  - (c) Certificate of Practice (for those enrolled from the year 2010 onwards).
  - (d) Proof of 06 appearances in 06 different matters during the last 06 months before the High Court of Delhi.
  - (e) Passport size photograph.

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5. The last date for submission of online applications is 17.03.2026 by 11:00 P.M. Incomplete applications, applications without requisite documents or applications received after the due date would be rejected summarily.
6. Applicants are advised to ensure that all the details furnished in the online application form are correct and that the required documents, wherever applicable, are uploaded in the prescribed format.
7. After scrutiny of the applications, the shortlisted candidates will be called for interview to assess the suitability for the mediation training. Date of interview will be intimated later. All communications shall be made only through the respective email IDs provided by the applicants in the online application form. No in-person inquiries shall be entertained in this regard.
8. After successful completion of the Part-I training, the trainee would be required to participate as a co-mediator with a mediator empaneled with *Samadhan*, as part of training. Upon completion of 10 successful mediations as a co-mediator, the trainee would be required to undergo an Advance Training (Part-II) so as to become eligible for being considered to be empaneled as a mediator with *Samadhan*. Empanelment as a mediator is in the sole discretion of the Overseeing Committee.
9. The Overseeing Committee reserves the right to reject any application in its absolute discretion without assigning any reason therefor. No representation against such rejection shall be entertained.
10. As *Samadhan* can accommodate only about fifty (50) trainees in the proposed training, *Samadhan* may not be able to offer training to all the eligible candidates. No claim shall be entertained from any applicant for accommodating in the forthcoming training programme despite meeting the eligibility criteria.
11. The training programme will be conducted off-site. The selected applicants shall be required to pay training charges to *Samadhan*, the details of which will be intimated in due course.
12. Considering the new challenges of Mediation and to involve more members of the Delhi High Court Bar Association, the Overseeing Committee has decided that only those Advocates may apply who will be able to give quality time to the cause of Mediation. Empanelled mediators will conduct court-annexed mediation sessions only at *Samadhan*. They will also be required to give an undertaking that they will conduct court annexed mediations only at *Samadhan* and will not conduct mediations at CAW Cells and/or any other Government authorized mediation centre.



(Rajeev K. Virmani)  
Senior Advocate and Organizing Secretary  
Samadhan